


## Allahabad Bench

CP No.156/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2019

NAME OF THE COMPANY: Durgesh Parmarathi & Anr. Vs. Ayurvedalaya India Ltd. & others.

SECTION OF THE COMPANIES ACT: 241/242 of Companies Act

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	NISHANT MEHROTRA	Adv.	Petitioner	
2.				

CP NO. 156/ALD/2019

Sh. Nishant Mehrotra, Advocate for the petitioner is present.

Learned counsel for the respondent nos.2, 3 and 4 seeks time to file reply. Prayer is allowed. Hence, two weeks time is granted for filing reply.

Learned counsel for the petitioner opposed the request of respondent stating that the assets are being disposed off by the respondent and requested that in the meantime the status-quo should be maintained with regard to the property shown at page no.53 of the petition.

Considering the above facts and circumstances two weeks time is granted for filing reply on behalf of respondent nos. 2, 3 and 4. In the meantime with regard to properties shown at page no. 53 of the petition, status-quo shall be maintained by the respondent.

List the matter on 20<sup>th</sup> August, 2019.

Dated: 30.07.2019

